CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 255/MP/2025 along with IA No. 13/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 challenging

the Bills of Supply for Bilateral Charges dated 02.12.2024 and 01.01.2025, raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission

System) Regulations, 2022.

Petitioners : ReNew Solar Power Pvt. Ltd. (RSPPL) and Anr.

: Central Transmission Utility of India Limited (CTUIL) and Ors. Respondent

Date of Hearing : 18.3.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukherjee, Advocate, RSPPL & RSRPL

Shri Girik Bhalla, Advocate, RSPPL & RSRPL

Shri Shubham Arya, Advocate, CTUIL Ms. Pallavi Saigal, Advocate, CTUIL Shri Rishabh Saxena, Advocate, CTUIL

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petition had been filed challenging the Invoices / Bill of Supply dated 2.12.2024 and 1.1.2025 ("Impugned Invoices") raised by the Respondent, Central Transmission Utility of India Ltd. ("CTUIL") levying bilateral/transmission charges on the Petitioner under the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020. Further, fearing the regulation of power supply by CTUIL in respect of the Impugned Invoices, the Petitioners had also moved the IA No. 13/2025 seeking urgent listing of the Petition and the stay of Impugned Invoices and injuncting the CTUIL from taking any coercive action against the Petitioners. As such, the Petitioners have already made the payment against the Impugned Invoices under protest. However, keeping in view that such bilateral invoice/bill is being raised on a monthly basis, the Petitioners may, at least, be protected from the initiation of any coercive action by CTUIL in respect of such invoices/bills. Learned counsel also pointed out that in similar matters, the Commission has granted interim protection to the generator(s) subject to the payment of 50% of such bilateral invoices/bills, and the same dispensation may also be extended to the present case.

- 2. Learned counsel for the Respondent, CTUIL, submitted that the Pleadings in the matter are yet to be completed and the matter may be listed after the completion of the Pleadings.
- Considering the submissions made by the learned counsel for the parties, the Commission permitted the Respondents to file their respective reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), within a week thereafter.
- 4. The Respondent CTUIL was directed to file on an affidavit within a week the information called vide RoP of hearing dated 19.2.2025 was directed to provide certain information, which CTUIL yet to file. Therefore, CTUIL may again be directed to provide all the information as directed under the RoP of hearing dated 19.2.2025.
- 5. The Petition, along with IA, will be listed for hearing on 11.4.2025.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)